

(b) if so, what will be the benefit additionally available due to the utilisation of this loan;

(c) when will the benefits begin to flow; and

(d) which additional areas in Andhra Pradesh will be benefited?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) Yes, Sir. Two loans from foreign countries, viz. one from Saudi Fund for Development, Saudi Arabia and the other from Overseas Economic Co-operation Fund (OECF), Japan, have been obtained recently for establishment of power plant at Nagarjunasagar Dam.

(b) The loan from Saudi Fund is for the installation of one 110 MW Conventional Generating Unit and the loan from OECF, Japan is for installation of 4 x 100 MW Reversible Pump Turbine Units at the Nagarjunasagar Power Plant.

(c) The 110 MW Conventional Generating unit has already been commissioned in January, 1978 and is in operation. The benefits from reversible pump turbine units will begin to flow in 1980.

(d) The power generated from the Nagarjunasagar Power plant is being fed into the Andhra Pradesh Grid, thus benefitting the entire State.

#### **Committee set up to improve Working of Temples**

**2111. SHRI KANWAR LAL GUPTA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that the Government set up a Committee under the Chairmanship of Ramaswamy Iyer to suggest the improvement in the working of temples;

(b) if so, what were its recommendations;

(c) what action has been taken by Government on the main recommendations of this Committee;

(d) whether Government are aware of the fact that in many cases the funds of the temples are misused; and

(e) if so, what specific steps Government propose to take to see that the funds are used for the good purpose?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):** (a) Yes, Sir. A Commission under the Chairmanship of late Dr. C. P. Ramaswamy Iyer was constituted in 1960 for the purpose of making an inquiry into various matters connected with Hindu public religious endowments and not merely temples. The report of the Commission was laid on the Table of Lok Sabha on the 12th August, 1962, and as such; is an accessible document.

(b) Chapter XVI of the report of the Commission contains a summary of the recommendations made by the Commission.

(c) With a view to implementing the recommendations of the said Commission, a Bill entitled the Hindu Religious Endowments Bill, 1965 was introduced in the Third Lok Sabha and it lapsed on the dissolution of that Lok Sabha. Thereafter, a more comprehensive Bill entitled the Public Trusts Bill, 1968 applicable to all public religious and charitable trusts irrespective of the religious denomination to which they might belong was prepared and circulated to the State Governments and Union territory Administrations for comments. The present Government has taken up the matter in earnest and at present it is under consideration of a Sub-Committee of the Cabinet.

(d) and (e). Some representations have been received by the Government to the effect that the funds of certain temples are not being properly used. As the position stands at present, the administration of temples falls within the executive power of the States and

certain States have already enactments providing for the better administration and supervision of temples and other public religious and charitable endowments.

**Number and Investment made by Multinationals**

2112. SHRI RAM KISHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many subsidiaries and branches of different multinationals exist in India in 1978;

(b) what is the total amount of capital invested in these subsidiaries and branches; and

(c) how much amount the said subsidiaries and branches have taken out of India during the past ten years, giving the year-wise details?

**THE MINISTER OF STATE IN THE MINISTRIES OF HOME AFFAIRS**

**AND LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):** (a) As on 31-3-1978, there were 146 subsidiaries and 473 branches of multinationals operating in India.

(b) The total amount of capital invested by 146 subsidiaries of multinational corporations as on 31-3-1978 as represented by the value of their assets in India is provisionally placed at Rs. 1740 crores. As for the branches of multinational corporations, the value of assets in India as on 31-3-78 of 368 branches out of 473 branches works out to around Rs. 2390 crores, on the basis of their available balance sheets. Most of the remaining branches the total of 368 branches are in the process of closing down their business in India.

(c) The year-wise details about the remittances made abroad by foreign companies in India for the period 1967-68 to 1976-77 as furnished by the Ministry of Finance are given in the tables as also some of those included in

**Statement**

*Remittances made abroad by Foreign Companies in India*

(Rs. in crores)

Year	Profits	Dividends	Royalty	Technical know-how	Interest	Total
1967-68	15.95	32.70	4.32	14.68	..	67.65
1968-69	12.96	30.25	4.78	17.97	..	65.96
1969-70	12.72	31.41	5.80	13.05	9.28	72.26
1970-71	13.12	43.48	5.23	20.63	12.80	95.26
1971-72	9.94	38.87	5.86	13.90	12.13	80.70
1972-73	15.54	39.08	7.33	11.33	15.60	88.88
1973-74	21.91	37.51	6.21	14.08	16.27	95.98
1974-75	7.19	18.46	8.46	12.56	36.70	83.37
1975-76	20.36	24.84	10.49	25.66	24.65	106.00
1976-77	13.10†	48.50	15.90	37.80	Not available	115.30*

†Provisional

\*Excludes interest.